

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A No. 223/97

Shri Abu Hunita

Applicant(s)

- VS -

Union of India & Ors

Respondant(s)

Mr. M. Chander

Mr. N. D. Goswami .. Advocate for the Applicant(s)

Mr. S. Ali So. C. S. C.

Advocate for the Respondant(s)

Office Note	Date	Court Orders
This application is in form and within time C. F. of Rs. 50/- deposited IPO SD No 752055 Dated ... 17-2-97 on leave Dy. Registrar	26.11.97	Matter relates to Division Bench. List before Division Bench on 1.12.1997.
	pg	
	26/11	

6
Member

25/11/97
Registers
25/11/97
25/11/97
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1.12.97

In this application the applicant

has challenged the action of the respondents in not disposing of the disciplinary proceeding initiated as far back in the year 1996. The facts for the purpose of disposal of the present case may be narrated thus:

the applicant was at the material time serving as Extra Departmental Branch Post Master at Uzirar Char Branch Post Office in the district of Goalpara. He was put on off duty on 31.12.1996 and a departmental proceeding was initiated against him. Hence the present application.

We have heard Ms N. D. Goswami, learned counsel appearing on behalf of the applicant. Ms Goswami submits that as per

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JOURNAL PRIVATE SECTION 1979
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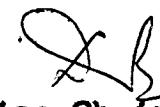
(3) Office Note Date Court's Order(4) Office Note Date Director General, Posts & Telegraphs

(5) Office Note Date Director General, Posts & Telegraphs
 letters No.104-11/77-Disc. II, dated 24.2.1979 and No.43-33/85-Pen dated 30.9.1985. a disciplinary proceeding must be completed within a period of 120 days and/or 4 months. This has not been done in the present case. We have also heard Mr S.Ali, learned Sr.C.G.S.C for the respondents. In all probability and as submitted by the learned counsel for the applicant the disciplinary proceeding has not been disposed of. Therefore, we dispose of this application with a direction to the respondents to dispose of the disciplinary proceeding as early as possible and at any rate within a period of one month from the date of receipt copy of this order.

The application is disposed of.

Considering the entire facts and circumstances of the case however, we make no order as to costs.


Member


Vice-Chairman

pg
212